

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) Reserve Bank of India (RBI) has reported that 37 banks are functioning in the private sector in the country.

(b) and (c) There is no such proposal at present.

Supply of Ganja and Bhang of Herbal Medicines to Villagers

492. SHRI MANJAY LAL : Will the Minister of FINANCE be pleased to state :

(a) whether a large number of people particularly the villagers are using cannabis [ganja] and its various forms for non-medical purposes;

(b) if so, the details thereof;

(c) whether the Government propose to give licence for sale of ganja for non-medical and non-scientific uses;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b) No National Survey has been conducted but the limited studies available indicate the extensive use of cannabis.

Various studies indicate that abuse of Cannabis (ganja/marijuana, bhang, charas) is widespread in India.

Ninety per cent of dependent drug abusers, abuse cannabis according to a study in 1990 of 33 cities and neighbouring areas.

(c) to (e) The cultivation of cannabis (from which ganja is produced) except for medical and scientific purposes is prohibited under the NDPS Act. Power to permit and regulate cultivation of cannabis for medical and scientific purposes vests with State Governments.

Unemployment Allowance

493. SHRI PHOOL CHAND VERMA : Will the Minister of LABOUR be pleased to refer to reply given to Unstarred Question No.6493 on May 19, 1995 and state :

(a) whether the information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which it is likely to be laid on the table of the House ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI. G. VENKAT SWAMY) : (a) Yes, Sir.

(b) A Statement is enclosed .

(c) Does not arise.

(d) Proposed to be laid on the Table of Lok Sabha during the current session i.e. 8.3.96.

STATEMENT

| Sl. No. | Name of the States/ U.Ts. | Educational Qualification | Rate of allowance | Number of estimated beneficiaries as on 1.4.1995. |
|---------|---------------------------|--|------------------------------|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | Nil | Nil | Nil |
| 2. | Arunachal-I Pradesh | Nil | Nil | Nil |
| 3. | Assam | Graduate & above | Rs.50/- per month | 98,923 |
| 4. | Bihar | (a) Matriculation onwards and (b) I.T.I. passed | Rs. 100/- p.m. | 1,88,727 |
| 5. | Delhi | Nil | Nil | Nil |
| 6. | Goa | Nil | Nil | Nil |
| 7. | Gujarat | Nil | Nil | Nil |
| 8. | Haryana | (a) Matric (b) Hr. Sec. & above but below Graduate (c) Graduates/Post Graduates | Rs. 50/-p.m. Rs. 75/-p.m. | 19,026 2,407 |
| 9. | Himachal pradesh | Nil | Nil | Nil |
| 10. | Jammu & Kashmir | Nil | Nil | Nil |
| 11. | Karnataka | Nil | Nil | Nil |
| 12. | Kerala | S.S.L.C. Passed | Rs. 70/-P.m. | 4,81,961 |

| 1 | 2 | 3 | 4 | 5 |
|-----|--------------------------|--|---|---|
| 13. | Madhya Pradesh | Hr. Secondary Passed | Rs.200/-p.m. with effect from 2.10.95 | — |
| 14. | Maharashtra | (a) S.S.C. Passed (b) Graduate & above & Diploma holders | Rs.100/-p.m. Rs. 3,00/-p.m. | 5,09,869 54,229 |
| 15. | Manipur | Nil | Nil | Nil |
| 16. | Meghalaya | Nil | Nil | Nil |
| 17. | Mizoram | Nil | Nil | Nil |
| 18. | Nagaland | Nil | Nil | Nil |
| 19. | Orissa | Nil | Nil | Nil |
| 20. | Punjab | (a) Matriculate & under Graduates (b) Graduates & above | Rs. 150/-p.m. Rs. 200/-p.m. | 5,388 |
| 21. | Rajasthan | (a) SC/ST Graduates with IInd Divi. (b) SC/ST Post Graduates With IInd Division | Rs. 150/-p.m. Rs. 250/-p.m. | 63 SC/ST (Scheme withdrawn w.e.f. June, 1995) |
| 22. | Sikkim | Nil | Nil | Nil |
| 23. | Tamil Nadu | (a) Blind with Matric & above (b) Blind with P.U.C./+2 (c) Blind with Graduates/Post Graduates | Rs. 150/-p.m. Rs. 200/-p.m. Rs. 250/-p.m. | 1164 |
| 24. | Tripura | Nil | Nil | Nil |
| 25. | Uttar Pradesh | Nil | Nil | Nil |
| 26. | West Bengal | All unemployed persons, Educational Qualification is not required | Rs. 50/-p.m. (payable for two years) | 8,32,737 |
| 27. | Andaman & Nicobar Island | Nil | Nil | Nil |
| 28. | Chandigarh | Nil | Nil | Nil |
| 29. | Dadar & Nagar Haveli | Nil | Nil | Nil |
| 30. | Daman & Diu | Nil | Nil | Nil |
| 30. | Lakshadweep | Nil | Nil | Nil |
| 32. | Pondicherry | Nil | Nil | Nil |

Proposal for Nehru Memorial Pavilion

494. SHRI THAYIL JOHN ANJALOSE : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government of Kerala have submitted the revised proposal regarding the Nehru Memorial Pavilion in Alleppey;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government thereon ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) and (c) Does not arise.

Agreement between India and Israel

495. DR. K.V.R. CHOWDARY :
SHRI JANARDAN MISRA :

Will the Minister of FINANCE be pleased to state :